I - THE INDIAN FISHERIES ACT.

ACT NO. IV OF 1897

PASSED BY THE GOVERNOR - GENERAL OF

INDIA IN COUNCIL .

(Received the assent of the Governor -General on the 4th February, 1897)

AN ACT TO PROVIDE FOR CERTAIN MATTERS R LATING TO FISHERIES IN BRITISH INDIA.

WHEREAS it is expedient to provide for certain matters relating to fisheries in British Ingla : it is hereby enacted as follows :-

- 1. (1) This Act may be called the Indian Fisheries Title, extent and commencement Act 1897 .
- (2) It extends to the whole of British India ; and
- (3) It shall came into force at once .

.1 of 1887

- 2. Subject, to the provisions of saction 8 and 10 Act to of the General clauses Act, 1887, this Act shall be as supplema real as supplemental to any other anactment for the mantal time being in force relating to fisheries in any to other Fisheries Laws. part of British Inlia. D efinitions.
- Inthis Act, unless there is anything repugnant in the subject or context -
- (1) "Fish" includes shell-fish;
 - (2)"Fixed ongine" means any net, cage trap or other contravance for taking fish, fixed in the soil or mage stationary in any other way ; and
 - (3)"Private water" means water which is the exclusive property of any person, or in which any person has for the time being an exclusive right of fishery whather as owner, losses or in any other capacity.

Explanation- Water shall not cease to be private water" within the meaning of this lefinition by reason only that other porsons may have by custom a right of fishery therein

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struction of fish by explosives in inland waters and on coasts.

- 4. (1) If any person uses any dynamite or other explosive substances in any water with intent there by to catch of destroy any of the fish that may be therein, he shall be punishable with imprisorment for a term which may extend to two months or with fine . which may to two hundred rupers.
- (2) In subsection (1) the word "water" includes the sea within a distance of one marine league of the sea + coast; and an offence committed under that sub-saction in such sea may be tried, punished and in all respects dealt, with as if it has been committed on the land abitting on such coast.

of fish by poisioning of waters

- Destruction 5. [1] If any person puts any poison, lime or noxious material into any water with intent thereby with imprisonment for a term which may extend to two months or with fine which may extend to 1. two hundred rupees,
 - (2) The Provincial Government may by notificate ion in the official gazette, suspend the operation of this saction in any specifies area, and may in like manner modify or cancal such notification .

Protection of fish in by rules of provincial Government.

- 6. (1) The Provincial Government may make rules selected waters . t for the purpose herein after in this sedtion metioned, and may by a notification in the official Gazette apply all or any of such rule such waters, not being private waters, as the Provincial Government may specify in the said notification.
 - (2) The Provincial Government may also, by a like notification; apply such rules or any of them to . any private water with the consent in writing of owner thereof and of all persons having for the time being any exclusive right of fishery theroin.
 - (3) Such rules may prohibit or regulated all or any or the following matters, that is to say:(a) the erection and use of fixed engines:
 (b) the construction of weirs: and

 - (c) the aimonsion and king of the nots to be used and the modes of using them .
 - (4) Such rules may also prohibit all fishing in any specified water for a period not exceeding two years.

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- (5) In making any rule under this section the provincial Government may-
 - (a) direct that a breach of it shall punishable with fine which may extend to one hungred rupees and when the breach is a countinuing breach, with a further fine which may extend to to ten rupees for every day after the date of the first conviction during which the breach is proved to have been persisted in; and
 - (b) Provide for -
 - (1) the seizure, forfaiture and removal of fixed ongines arocted, or used or nots used, in contravontion of the rule, and

(ii) the forfoiture of any fish taken by means of any such fixele-nigine or not.

- (6) The power to make rules unjer this section is f subject to the condition that they shall be made after provious publication.
- amplowore; by the Provincial Government in Arrest with this behalf either by name or as holding out warrant arrest for offences any office, for the time being, may without under this an order from a Magistrate and without Act warrant arrest any person committing in his view any offence unishable under section 4 or

5 unjer any rule unjer section 6
(a) if the name and address of the person are unknown to him, and

- (b) if the person jeclines to give his name and allress, or if there is reason to joubt the accuracy of the name and address if given.
- (2) A person arrestequinger this section may be jetained until his name and aliress have been correctly ascertained;

Provided that no person so arrested shall be detained longer than may be necessary for bringing him before a Magistrate, except under the order of a Magistrate for his detention.